## में लढ़कर लगभग 600 करोड़ रू मूल्य.का.हो गया । किन्तु, भारत कोचीन, दक्षिण कोरिया त्रौर कनाडा जैसे देखों से कडी प्रतिस्पर्धा करनी पड़ रही है ।

(घ) धतंमान निर्यात प्रायात नीति के उप्सयंत ग्रेनाइट एककों को 100% नियति ग्रांसमुख एकक योजना, प्राप्तम लाइसेंसिंग ग्रीर ईपीसीजी जैसे नाभ मिलते हैं। प्रसंस्कृत ग्रेनाइट के निर्यात से जो ग्राय होती है उस पर ग्रायकर ग्राधनियम की धारा 80 एवएचसी के तहत स्वीकायं लाभ मिलते हैं। इसके ग्रातिरिक्त, यैनाइट निर्यातकों को सरकार के ग्रीर "रसायन एवं सम्बद्ध उत्पाद निर्यात संवर्धन परिषद" के सामान्य निर्यात संवर्धन उपायों का लाभ भी मिलता है।

## Bilateral Trade between India and Cabs

\*5. SHRI SURESH KALMADI: Will the Minister of COMMERCE be plea. sed to state:

(a) whether it is a fact that India and Cuba are to Step up the flow of bilateral trade and economic exchanges by identifying new areas in the economic fields and

(b) if so, what are the details of the proposals envisaged?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) and (b) Yes, Sir. In the 2nd Session of Indo-Cuban Joint Commission held recently in Havana on 30 June-1 July 1994, both the countries underlined the need to step up the flow of bilate-teral trade and economic exchanges. The areas identified for expanding economic and commercial ties included, inter-alia, joint collaborations in the fields of tourism, sugar manufacture, powder metallurgy, fisheries and bicycle production; cooperation in science and technology and holding the meetings of Indian Culban Joint Busnete Council at regular interrafls.

# Central legislation, for unorganised labour

\*6. SHRI GURUDAS DAS GUPTA: Will the Minister of LABOUR be pleased to state;

(a) whether Government are committed to enact Central legislation on unorganised labour; and

(b) if so, what are the details thereof and the reasons for delay in its enactment?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR' (SHRI P. A. SANGMA): (a) There is no proposal to bring forward a comprehensive legislation for the unorganised labour as such.

(b) Does not arise.

#### Recommendations made by task Force on child labour

\*7. SHRI KRISHAN LAL SHARMA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a Task Force of Government had recommended in the year 1990 that all laws pertaining to child labour be integrated into a chid labour code.

(b) what are the other recommendations made by the Task Force in this matter;

(c) whether it is also a fact that Government had accepted all the recommendations of the Task Force;

(d) it so, whet are the details of action taken thereon; and

(e) what are the recommendations which have not been accepted together with reasons for non-acceptance?

THE MINISTER OF STATE OF THE MINISTRY OF LABOR (SHRI P. A. SANGMA.): (a) to (e) The Task Force constituted by the Central Advisory Board on Child Labour sub-mitted its report in Deeamber, *19K*  on the implementation of the Child labour (Prohibition. & Regulation) Act, 1986 and the legal action plan of the National Policy on Child Labour. The report recommended evolution of a Comprehensive Child Code of India to reflect a total perspective of the ultimate goals and strategies. Integration of child labour related laws into a Comprehensive Code was not recommended in the report.

The Task Force has made recommendations on the National Policy on Child Labour, amendments to the CL(P&R) Act, 1986 and on the need so evolve a holistic integrated approach in addressing the problem of child labour.

The report of the Task Force has been examined in consultation with the Centra] Advisory Board on Child Labour. The general recommendations on giving high priority to and improving the data-base on child labour have been accepted as also most of those relating to welfare for child labour. Government have stepped up action programmes for addressing the issue. Government are also promoting integrated action through other Ministries, State Governments, Non-Govtermmental Organisations 'NGO), academic institutions, and the community, in the areas of survey and identification, awareness generation and rehabilitation measures.

In view of the existing inftrastruetural facilities and mechanisms: available in the areas of research and training, parliamentary discussions and scrutiny and administrative coordination, the recommendations relating to setting up of National|Zonal research institutions. Joint Committees of Parliament, Statutory status to Child Labour Advisory Boards and a Single Ministry for Child Welfare, while acceptable in principle, do not call for immediate, action. Similarly the need for rewriting the National Policy was not felt since the existing Policy document was considered to be specific and clear.

Substantially accepting the recommendations relating to amendment of the CL (P&R) Act, Government *have* decided to introduce on amendment bill. However, further enhancement of penalties has not been considered necessary since the existing provisions are adequately deterrent; prescribing time limits for disposal of court cases hag not been found feasible. Also, notifying NGOs as inspectors is not considered necessary in view of the current provision of the Act which permits NGOs, among others, to file complaints in the competent court.

## पास्कितान के साथ व्यापारिक संअंध

\*8. झी गोपाल सिंह जी सौलंकी: क्या दाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) पाकिस्तान के साथ भारत के व्यापारिक संबंधों की वर्तमान स्थिति क्या है ;

(ख) क्या पाकिस्तान के राजनैतिक ढांचे में परिवर्तन साने के पण्चात् उस देश के साथ हमारे व्यापारिक संबंधों में नुधार इन्ना है स्रथवा कमी ग्रामी है

(ग) इस संबंध में कौन-कौन से व्यापार प्रस्ताव विचराधीन हैं ; और

(घ) पाकिस्तान के साथ व्यापारिक संबंध स्थापित होने के पश्चात् उस देश के साथ हमारे व्यापार में वृद्धि होने के संबंध में पूर्वानुकान क्या है ?

वाणिक्य मंत्री (भी प्रणव मुखर्मों) (क) से (घ) मारत ने पाकिस्तान से अयात करने में उसके साथ परण मित राष्ट्र का सलूक किया है। परंतु पाकिस्तान का भारत से किया जाने वाला मामात केवल 570 बायात किए जाने मीथ मदौं तक सीमित है; इनके मलावा पाणिस्तान सरकार समय-समय पर कुछ मत्य मदौं के लिए भी प्रायन्त लाइसेंस जारी करती